



2026:AHC:38571-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3895 of 2026

Smt. Aneesa

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Dev Prakash Sharma, Priyanka Devi
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) to issue a writ, order or direction in the nature of mandamus directing the respondent no.4 to conduct fair investigation in pursuance of First Information Report dated 13.01.2026 registered as Case Crime No. 14 of 2026, under Sections 70(1), 351(2) B.N.S., Police Station- Kotwali Nagar (Mahoba), District- Mahoba and submit the report under Section 173 Cr.P.C. before the court below against the respondent no. 5 and 6 within stipulated period as fixed by this Hon'ble Court.

(ii) to issue a writ, order or direction in the nature of mandamus directing the respondent no.4 to arrest the alleged accused and send him to jail in respect of First Information Report dated 13.01.2026 registered as Case Crime No. 14 of 2026, under Sections 70(1), 351(2) B.N.S., Police Station- Kotwali Nagar (Mahoba), District- Mahoba and during the pendency of investigation.

(iii) to issue any other and further order as this Hon'ble Court may deem fit and proper under the circumstances of the case.

(iv) to award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 13.01.2026, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Superintendent of Police, Mahoba, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Mahoba, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 19, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)